

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:857

ANSWERED ON:26.02.2009

SERVICES OF PRIVATE AIRLINES FOR PUBLIC SAFETY

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Verma Shri Ravi Prakash

**Will the Minister of CIVIL AVIATION be pleased to state:**

(a) whether the Government has made it mandatory for private airlines to spare their available aircraft for use by security agencies during a terror attack,communal violence or any other incident concerning public safety;

(b) if so,the details thereof;

(c) whether the Ministry of Civil Aviation has issued any directions to private airlines to place their aircraft at the disposal of the government for public service; and

(d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (d):- Yes, Sir. Ministry of Civil Aviation has issued a notification on 22nd January 2009 in the interest of public safety, making it mandatory for an operator to provide aircraft to the Central Government for the public service.An officer of the Central Government not below the rank of Joint Secretary in the Ministry of Civil Aviation or Ministry of Home Affairs can exercise this authority.Ministry of Home Affairs has also issued a notification on 23rd January 2009 authorizing Director General of National Security Guard or any other member of the Security Guard not below the rank of Inspector General authorized by him in this behalf, to exercise the authority.